

CC NO. 238/19 (OLD CC No. 8550/2016)
RC No. 221 2014 E 0015, Branch : CBI/EO-III/New Delhi
CBI Vs. M/s Domco Pvt. Ltd. & Ors.
U/s. 120-B/420 IPC

23.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. DLA Sh. Sanjay Kumar, Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh and Advocate Ms. Tarannum Cheema for CBI.

Holding IO Insp. Pawan Kumar Kaushik.

Ld. Counsel Sh. Rahul Tyagi for A-2 Binay Prakash (also AR of A-1 Company M/s DOMCO Pvt. Ltd.), A-3 Vasant Diwakar Manjrekar and A-4 Paramananda Mondal.

Ld. Counsel Sh. Rajiv Mohan for A-5 Manoj Kumar Gupta.

Ld. Counsel Sh. Mayank Tripathi for A-6 Sanjay Khandelwal.

Though written submissions have been already filed by Ld. Counsels for the accused persons but since in the present day circumstances it is not possible to have access to the physical files so Ld. Counsels have been


23/06/2020
Special Judge (PC ACT) CBI
Room No. 606, 6th Floor,
Rouse Avenue Court Complex
New Delhi

requested to provide soft copies of the said written submissions.

Ld. Counsel Sh. Mayank Tripathi for A-6 however submitted that he may be given permission for filing additional written submissions also.

Heard. Allowed.

Ld. Counsels for the accused persons shall be at liberty to do so but the said additional written submissions be also provided to prosecution and who shall be further at liberty to file additional written arguments in rebuttal in soft copy while also supplying a copy thereof to Ld. Counsels for the accused persons. Hard copy of the said additional written submissions shall be supplied to the Reader of this Court as and when normal functioning of the Courts is resumed.

The Reader of the Court has been told to provide the email of the Court to Ld. Counsels for the accused persons for filing written submissions.

Matter be now put up on 28.07.2020 for filing of e-copies of written submissions.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI) Court No. 608
Rouse Avenue Court
New Delhi
23.06.2020
Bharat Parashar
Special Judge (PC Act) CBI
Court No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

CRC No. 21/2018, ECIR/02/CDZO/2015

**Directorate of Enforcement Vs. M/s AES Chhattisgarh Energy Pvt Ltd & Ors
U/s. Section 45 (1) of Prevention of Money Laundering Act (PMLA), 2002 for
offence u/s 3,4 of Prevention of Money Laundering Act, 2002**

23.06.2020

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. Naveen K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.

IO Assistant Director Sh. Santokh Singh.

Three months further time has been sought by IO for completion of further investigation.

Heard. Allowed.

Matter be now put up for consideration on 27.11.2020.

Alasha
23/06/2020
BHARAT
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

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The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge (P.C. Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
23.06.2020
Stamp: CHIEF JUDGE (P.C. Act) CBI
Special Judge (P.C. Act) CBI
Rouse Avenue Court Complex
New Delhi

CRC No. 07/2019 (old CRC No. 03/19)
ECIR No. BGZO/19/2015/AD(RR)/09.12.2015.
ED Vs. S.M. Jaamdar & Ors.
U/s 3 and 4 PMLA, 2002.

23.06.2020

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Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. Naveen K. Mitta and Ld. Special P.P. Ms. Tarannum Cheema for ED.

IO Assistant Director Sh. R. Rajesh.

Three months further time has been sought by IO for completion of further investigation.

Heard. Allowed.

Matter be now put up for consideration on 27.11.2020.

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Shashas
23/06/2020
SHASHAS P.
Special Judge (PC ACT)
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

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A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


Bharat Parashar
Special Judge (PC Act)
(CBI), Court No. 008
Rouse Avenue Court
New Delhi
23.06.2020
Special Judge (PC Act) CBI
Room No. 008, 1st Floor,
Rouse Avenue Court Complex
New Delhi